

**HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD
(Special Original Jurisdiction)**

**TUESDAY, THE TWENTY SEVENTH DAY OF JANUARY
TWO THOUSAND AND TWENTY SIX**

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH
AND
THE HONOURABLE SRI JUSTICE SRI G.M. MOHIUDDIN**

WRIT PETITION (PUBLIC INTEREST LITIGATION) NO: 42 OF 2024

Between:

Bhattu Krishna, s/o Danjya Aged about 44 years, occ. Activist r/o H No 28-1-190,
Karakavagu Paloncha BhadradriKothagudem District

...PETITIONER

AND

1. State of Telangana, rep by its Chief Secretary Secretariat Buildings, Hyderabad
2. State of Telangana, rep by its Principal Secretary Municipal Administration and Urban Development Secretariat Buildings, Hyderabad
3. State of Telangana, rep by its Principal Secretary Panchayat Raj and Rural Development (PTS-3)
4. The Commissioner of Panchayat Raj and Rural Development Department, Hyderabad
5. The Commissioner and Director, Municipal Administration State of Telangana Hyderabad
6. The District Collector, BhadradriKothagudem District Kothagudem
7. The State Election Commissioner, Telangana State represented by its Secretary PTA Building 1st Floor DTCP Office Complex AC Guards, Hyderabad

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a Writ, Order Direction or more particularly one in the nature of Writ of Mandamus to i) to declare GO Ms No 47 MA dated 31-1-1987 and GO Ms No 208 MA dated 18-05-2001 notifying Paloncha as a 2 tier and 3 tier Municipality as being unconstitutional, in violation of the GO No 26. The Scheduled Areas

(Part-B States) Order, 1950 dated 7-12-1950 issued by the President of India and ultravires the powers of the respondents ii) declare that The Telangana Municipalities Act, 2019 has no application to the Scheduled Areas of the State of Telangana in particular Paloncha being in violation of Article 243 ZC(3) Part IX A of the Constitution and iii) to declare the inaction of the Respondents in not conducting elections for the past 24 years and thereby depriving the rights of the people of Paloncha to self governance as arbitrary, discriminatory and unconstitutional and consequentially i) direct Respondent No 2 to delete Paloncha from Item No 28 of Schedule 1 of the Telangana Municipalities Act, 2019 ii) to direct Respondent No 3 to notify Paloncha as Gram Panchayat and include it in the Schedule to the Telangana Panchayat Raj Act 2018 on the lines of GO Ms No 45 dated 16-12-2022 issued by the Panchayat Raj and Rural Development (GP, FIN) Department and iii) direct Respondent No 7 to conduct elections for Paloncha as expeditiously as possible.

IA NO: 1 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct Respondent No 3 to declare Paloncha as Gram Panchayat and include it in Schedule VIII to the Telangana Panchayat Raj Act 2018.

Counsel for the Petitioner : SRI VASUDHA NAGARAJ

**Counsel for the Respondents No.1 to 6 : SRI MOHAMMED IMRAN KHAN,
ADDL ADVOCATE GENERAL**

**Counsel for the Respondents No.7 : Ms. PRIYANKA SINGH,
rep., SRI P. SUDHEER RAO, SC FOR TSEC**

The Court made the following: ORDER

IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH
AND
THE HON'BLE SRI JUSTICE G.M.MOHIUDDIN

WRIT PETITION (PIL) No.42 of 2024

Dated: 27.01.2026

Between:

Bhattu Krishna

...Petitioner

and

State of Telangana,
Rep. by its Chief Secretary,
Secretariat Buildings, Hyderabad,
and 6 others.

...Respondents

ORDER:

Learned counsel Ms. Vasudha Nagaraj appears for the petitioner.

Sri Mohammed Imran Khan, learned Additional Advocate
General, appears for the State.

Learned counsel Ms. Priyanka Singh, representing Sri P.Sudheer Rao, learned Standing Counsel for Telangana State Election Commission, appears for respondent No.7.

2. The petitioner has assailed G.O.Ms.No.47, dated 31.01.1987, and G.O.Ms.No.208, dated 18.05.2001, notifying Paloncha as a 2 tier and 3 tier Municipality being violative of the Scheduled Areas (Part B States) Order, 1950, dated 07.12.1950.

3. The relevant part of documents starting from page No.91 relied upon by the learned counsel for the petitioner to substantiate the challenge, however, have been darkened. On the face of it, the challenge to the impugned Government Orders is grossly belated. The notifications of January 1987 and May 2001 notifying Paloncha have been made the subject matter of challenge in the present writ petition. The petitioner has, therefore, failed to satisfy the assertion regarding inclusion of villages falling in the scheduled areas as covered under the Paloncha Municipality notified by G.O.Ms.No.47, dated 31.01.1987, and G.O.Ms.No.208, dated 18.05.2001. The writ petition in this form therefore cannot be entertained.

4. The writ petition is, therefore, dismissed with liberty to the petitioner to file a duly constituted petition supported with proper legible documents. There shall be no order as to costs.

Miscellaneous applications pending, if any, shall stand closed.

SD/-A.H.S. GOWRI SHANKAR
ASSISTANT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

1. One CC to SRI VASUDHA NAGARAJ, Advocate. [OPUC]
2. Two CCs to ADDL ADVOCATE GENERAL, High Court for the State of Telangana. [OUT]
3. One CC to SRI P.SUDHEER RAO, SC for Telangana State Election Commission. [OPUC]
4. Two CD Copies.

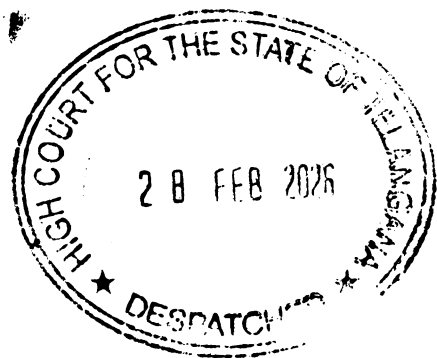
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HIGH COURT

DATED:27/01/2026



ORDER

WP(PIL).No.42 of 2024

**DISMISSING THE WRIT PETITION (PIL)
WITHOUT COSTS**

(7)

NT

13/2/26.